

**FIR No.263/2020
PS Prasad Nagar
U/s 364-A/120-B IPC
State Vs. Nitin Kansal & Ors.**

11/08/2021

File taken up today on the application of applicant Mukesh Kumar for releasing gold jewellery and other articles on superdari.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the applicant Mukesh Kumar.

Assistant Ahlmad is on leave today.

None has joined the proceedings through V.C. on behalf of the applicant even on the last date of hearing i.e. 02/08/2021. It appears that the applicant/ counsel is not willing to pursue the present application. Accordingly, the present application of the applicant Mukesh Kumar for releasing gold jewellery and other articles on superdari is dismissed in default on non-appearance.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
11/08/2021(G)**

**FIR No.485/2014
PS Timarpur
U/s 395/397/307/308/325/341/365/411/34 IPC & 27 Arms Act
State Vs. Pramod**

11/08/2021

File taken up today on furnishing of bail bonds of accused Pramod.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Pramod and sureties have not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused and sureties.

Verification report of sureties not received.

SHO/ IO is directed to verify the addresses of the aforesaid sureties and documents of the sureties attached with the bail bonds and file appropriate report on

12/08/2021.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
11/08/2021(G)**

**FIR No.303/2014
PS Subzi Mandi
U/s 302/307/120-B/34 IPC & 25/27 Arms Act
State Vs. Sunil @ Kalu & Ors.**

11/08/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Vikrant Sagar for grant of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Sukreet Khandelwal, Ld. Counsel for the accused Vikrant Sagar (through V.C.).

Assistant Ahlmad is on leave today.

Arguments heard at length on the aforesaid interim bail application of the accused Vikrant Sagar.

Put up for clarifications, if any/ orders on **13/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
11/08/2021(G)**

**FIR No.18/2021
PS Bara Hindu Rao
U/s 395/412/34 IPC
State Vs. Sohan @ Sheru**

11/08/2021

The present bail application u/s. 439 Cr.P.C. of accused Sohan @ Sheru for grant of regular bail has been received on 04/08/2021 from the Court/ Roster Bench of Sh. Arul Varma, Ld. ASJ/ Special Judge, Electricity Court, Central District, Tis Hazari Courts, Delhi.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Deepak Bhardwaj, Ld. Counsel for the accused Sohan @ Sheru (through V.C.).

Assistant Ahlmad is on leave today.

Order dated 02/08/2021 passed by Sh. Arul Varma, Ld. ASJ/ Special Judge, Electricity Court, Central District, Tis Hazari Courts, Delhi is perused. Vide aforesaid order, the present regular bail application of the accused Sohan @ Sheru has been directly transferred to this Court.

Vide office order bearing No.601/23548-582/Bail Power/Gaz/2021 dated 31/03/2021 and office order bearing No.801/33353-383/Bail Power/Gaz/2021 dated 03/06/2021, the undersigned was performing the duty of Bail Roster from 01/04/2021 to 01/07/2021 (for the period as mentioned in the aforesaid office orders) of the Police Stations as mentioned in the aforesaid office orders. The Bail Duty Roster was changed vide office order bearing No.887/37133-168/Bail Power/Gaz/2021 dated 01/07/2021.

The present application is the regular bail application of the accused Sohan @ Sheru. As informed by counsel for the accused, charge-sheet of the present case has already been filed and same is pending before the Ld. concerned MM and same is yet to be committed to the court of Sessions. At present, this Court is not performing

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the Bail Duty Roster.

It is submitted by counsel for the accused that in view of the above, the present regular bail application of the accused be put up before the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.

In view of the above, the aforesaid regular bail application of the accused Sohan @ Sheru be put up before the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi on **13/08/2021 at 2:00 PM.** Date of 13/08/2021 is given at specific request and convenience of counsel for the accused. Counsel for the accused is directed to appear before the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi on **13/08/2021 at 2:00 PM.**

Ahlmad is directed to send the present bail application of the accused Sohan @ Sheru immediately to the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi, complete in all respect.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
11/08/2021(G)

CNR No.DLCT01-000185-2015
SC No.16/2021
FIR No.415/2015
PS Kotwali
U/s 395/397/365/412/201/120-B/34 IPC & 25 Arms Act
State Vs. Sunil & Ors.

11/08/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of the accused Maan Singh for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Retired IO/ SI Rattan Lal is present (through V.C.).
Sh. Gaurav Singhal, Ld. Counsel for the accused Maan Singh (through V.C.).

Assistant Ahlmad is on leave today.

Arguments heard at length on the aforesaid regular bail application of the accused Maan Singh.

Put up for clarifications, if any/ orders on **13/08/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
11/08/2021(G)

**FIR No.98/2018
PS Sadar Bazar
U/s 302/307/34 IPC & 25/54/59 Arms Act
State Vs. Ajay @ Ganja**

11/08/2021

File taken up today on the application of accused Ajay @ Ganja seeking most urgent intervention into the following matter and further request for protection of life of accused and to call complete report from the Superintendent, Jail No.4, Tihar, New Delhi.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Sh. Bharat Dubey, Ld. Counsel for the accused Ajay @ Ganja (through V.C.).

Assistant Ahlmad is on leave today.

Report received from the Superintendent, Central, Jail No.4, Tihar, New Delhi wherein he requested for three working days' time for filing the requisite report.

Issue fresh notice to the concerned Jail Superintendent to file the detailed/ para wise reply to the aforesaid application of the accused positively on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid application of the accused be put up for clarifications/ consideration on **13/08/2021**. Date of 13/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
11/08/2021(G)**

CNR No.DLCT01-009417-2019
SC No.31/2021
FIR No.157/2017
PS DB.G. Road
State Vs. Mohd. Khalid & Ors.

11/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Accused Mohd. Khalid @ Gabbar, Amir Ali, Juber @ Zubbi, Hasim Ali
and Adil Ali @ Bali @ Battan are present with Ld. Counsel Sh. Vipin
Mishra (through V.C.).

Assistant Ahlmad is on leave today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the point of charge on **11/11/2021**. Date of 11/11/2021 is given at specific request and convenience of counsel for all accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
11/08/2021(G)

**SC No.48/2021
FIR No.304/2020
PS Karol Bagh
State Vs. Gyaneshwar @ Jojo @ Ravinder & Anr.**

11/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Accused have not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the point of charge on **11/11/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
11/08/2021(G)**

CNR No.DLCT01-000358-2011
SC No. 163/2021
FIR No.118/2021
PS Roop Nagar
State Vs. Rajpal & Ors.

11/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Accused Rajpal, Geeta and Anubhav Rana are present with Sh. Abhijit Kumar, Ld. proxy counsel for counsel for all accused (through V.C.).
Sh. Deepak Kumar, Ld. Proxy counsel for counsel for the complainant (through V.C.).

Assistant Ahlmad is on leave today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for PE on **11/11/2021**. Date of 11/11/2021 is given at specific request and convenience of proxy counsel for counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
11/08/2021(G)

**SC No.114/2021
FIR No.98/2019
PS Gulabi Bagh
State Vs. Samim**

11/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Accused has not joined the proceedings through V.C.
Sh. Upender Kumar, Ld. proxy counsel for counsel for the accused Samim
(through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by proxy counsel for counsel for the accused that accused Samim is in J/C in Bhondsi Jail.

Issue production warrants against the accused, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for PE on **11/11/2021**. Date of 11/11/2021 is given at specific request and convenience of proxy counsel for counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
11/08/2021(G)**

**SC No.07/2021
FIR No.160/2011
PS Lahori Gate
State Vs. Sunil Kumar & Ors.**

11/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)

All accused have not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused persons.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for final arguments on **14/09/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
11/08/2021(G)**

CR No.76/2021
Priya Singh Paul Vs. SHO & Ors.

11/08/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings through V.C. on behalf of the revisionist and remaining respondents.

Sh. Amarjeet Kumar, Ld. proxy counsel for counsel for the respondent No.3 (through V.C.).

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.5 (through V.C.)

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the revisionist and remaining respondents.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on **11/11/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
11/08/2021(G)

At this stage, revisionist and Ld. Counsel Sh. Randhir Kumar Lal have joined the proceedings through V.C. They have been apprised with the orders and next date of hearing.

Put up on the date already fixed i.e. **11/11/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
11/08/2021(G)

**CNR No.DLCT01-002969-2019
CR No.62/2021
Vandana Verma Vs. State & Ors.**

11/08/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings through V.C. on behalf of the revisionist and respondents.

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1 (through V.C.)

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the revisionist and remaining respondents.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments/ further proceedings on **11/11/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
11/08/2021(G)**

CR No.35/2021
M.C. Gupta Vs. Serious Fraud Investigation Office

11/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Sumeet Gupta, son of the revisionist is present (through V.C.).
Sh. Saurabh Jain, Ld. Counsel for the respondent (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by son of the revisionist that revisionist has expired on 17/02/2021. Son of the revisionist seeks time for taking appropriate steps.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for consideration/ further proceedings on **11/11/2021**. Date of 11/11/2021 is given at specific request and convenience of son of the revisionist and counsel for the respondent.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
11/08/2021(G)

CR No.20/2021
Martin James Colin Graham Vs. C.B.I.

11/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Dinkar Singh, Ld. Counsel for the revisionist (through V.C.).
None has joined the proceedings through V.C. on behalf of the respondent.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the respondent.

TCR is stated to be not received. TCR be called three days prior to the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments/ further proceedings on **11/11/2021**. Date of 11/11/2021 is given at specific request and convenience of counsel for the revisionist.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
11/08/2021(G)